

**HIGH COURT OF JHARKHAND, RANCHI**

**NOTIFICATION**

**THE 7<sup>th</sup> August, 2014**

No. 154 A: The Judicial Officers named in Column no. 2 of the table below are transferred/posted as Railway Judicial Magistrates to try cases under the Indian Railways Act and under the R.P. (U.P.) Act at the respective Railway Court mentioned in Column No. 4 of the table, which they are competent to try under the Code of Criminal Procedure, 1973 (Act 2 of 1974).

In exercise of powers conferred under Sub-Section 3 of Section 11 of the Code of Criminal Procedure, 1973, the High Court are pleased to confer the powers of Judicial Magistrate 1<sup>st</sup> class upon the Officers named in Column no. 2 for the territorial jurisdictions mentioned against their respective names, given in Column no. 3 of the table below.

These officers are also vested with the powers conferrable on a Judicial Magistrate of the 1<sup>st</sup> class to try summarily the cases under the Indian Railways Act, as are covered under Section 260 of the Code of Criminal Procedure, 1973.

They are also conferred with the powers to take cognizance of such cases which they have been authorized to try in their respective territorial jurisdictions: -

Sl. No.	Name of the officer with designation and present place of posting	Name of the station where he would be posted in the Court of Railway Judicial Magistrate	Jurisdictions for which power is being vested
1.	2.	3.	4.
1.	Sri Kankan Pattadar, Civil Judge (Junior Division), Koderma	Ranchi	Ranchi, Hazaribagh, Gumla, Lohardaga and Simdega
2.	Sri Neeraj Kumar, Judicial Magistrate, Madhupur	Madhupur (Deoghar)	Deoghar, Dumka, Jamtara, Giridih and Koderma
3.	Sri Bimlesh Kumar Sahay, JM-cum Judge Incharge-cum Addl. Civil Judge (Junior Division), Daltonganj	Daltonganj	Palamau, Latehar, Garhwa, Chatra and Hazaribagh
4.	Sri Anand Mani Tripathi, JM, Sahebganj	Sahebganj	Sahebganj, Pakur and Godda

By order of the Court,

Sd/- A. K. Choudhary

Registrar General

**Memo No. \_\_\_\_\_/Apptt**

**Dated Ranchi the August, 2014.**

Copy forwarded to the Central Project Co-ordinator, e-courts Projects and I/c NIC Cell, High Court of Jharkhand, Ranchi with a request to post the same on the official website of the High Court of Jharkhand.

Sd/- A.K. Choudhary

Registrar General

**Memo No. \_\_\_\_\_/Apptt**

**Dated Ranchi the August, 2014**

Copy forwarded to the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

Sd/- A.K. Choudhary.

Registrar General

**Memo No. 9318 - 9329 / Apptt.**

**Dated Ranchi the 7<sup>th</sup> August, 2014**

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), Bihar, G.E. 5, Doranda, Ranchi / the Registrar (Vigilance) / the Registrar (Administration) / the Registrar (Establishment) / the P.P.S. to the Hon'ble the Chief Justice, High Court of Jharkhand, Ranchi / the concerned Principal District & Sessions Judges including Principal Judicial Commissioner, Ranchi for information and (communication to the Officers concerned) and the concerned Railway Magistrates [communication to all concerned Railways Authorities.]

- (-) For P.D.J.s and P.J.C.
- [-] Railway Magistrates

  
07-08-14.  
Registrar General

**HIGH COURT OF JHARKHAND, RANCHI**  
**NOTIFICATION**  
**THE 7<sup>th</sup> August, 2014**

No. 155 A: The Judicial officers named in Column No. 02 are posted as Registrars/ Judges In-charge, Civil Courts, at the places mentioned against their respective names in Column no. 3 of the table below, to do the administrative duties in those Judgeships :-

Sl No.	Name of the officer with designation and present place of posting	Station where duties are to be performed
01.	02	03
1.	Sri Nitish Neilesh Sanga, J.M.-cum Addl. Civil Judge (Junior Division), Chaibasa	Chaibasa
2.	Sri Sachindra Birua, JM-cum-PM-JJ Board, Dumka	Dumka
3.	Sri Chandan, J.M.-cum Addl. Civil Judge (Junior Division), Daltonganj	Daltonganj
4.	Sri Vishal Gaurav, JM, Latehar	Latehar
5.	Sri Peeyush Srivastava, JM-cum-Judge Incharge, Gumla	Gumla
6.	Sri Binay Kumar Lal, JM, Dhanbad	Dhanbad
7.	Sri Sachindra Nath Sinha, Civil Judge (Junior Division)-cum-JM, Seraikela	Seraikela
8.	Sri Surya Mani Tripathi, JM, Jamtara	Jamtara
9.	Sri Laxmikant, J.M.-cum Addl. Civil Judge (Junior Division), Ranchi	Ranchi
10.	Sri Mithilesh Kumar Singh, J.M.-cum Addl. Civil Judge (Junior Division), Bokaro	Bokaro
11.	Sri Prem Shankar, Judicial Magistrate, Tenughat	Bermo at Tenughat
12.	Sri Bishwanath Bhagat, J.M.-cum Addl. Civil Judge (Junior Division), Chatra	Chatra
13.	Sri Abhimanyu Kumar, Civil Judge (Junior Division), Hazaribagh	Hazaribagh

By order of the Court,

Sd/- A.K. Choudhary  
Registrar General

**Memo No. \_\_\_\_\_/Apptt**

**Dated Ranchi the August, 2014**

Copy forwarded to the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

Sd/- A.K. Choudhary  
Registrar General

**Memo No. \_\_\_\_\_/Apptt**

**Dated Ranchi the August, 2014.**

Copy forwarded to the Central Project Co-ordinator, e-courts Projects and I/c NIC Cell, High Court of Jharkhand, Ranchi with a request to post the same on the official website of the High Court of Jharkhand.

Sd/- A.K. Choudhary  
Registrar General

**Memo No. 9333 -9353 /Appt.**

**Dated Ranchi the 7<sup>th</sup> August, 2014**

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), Bihar, G.E. 5, Doranda, Ranchi / the Registrar (Vigilance) / the Registrar (Administration) / the Registrar (Establishment) / the P.P.S. to the Hon'ble the Chief Justice, High Court of Jharkhand, Ranchi / the concerned Principal District & Sessions Judges including Principal Judicial Commissioner, Ranchi for information and (communication to the Officers concerned)

(-) For P.D.J.s and P.J.C.

  
07-08-14  
Registrar General

**HIGH COURT OF JHARKHAND, RANCHI**  
**NOTIFICATION**  
**The 7<sup>th</sup> August, 2014**

No. 156 A: The Judicial officers named in Column no. 02 are transferred and/or posted as Judicial Magistrate with immediate effect at the place mentioned against their names given in Column no. 03 of the table below.

Further, in exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the Court have been pleased to confer the powers of Judicial Magistrate 1<sup>st</sup> class upon the Judicial Officers named in Column no. 02 at their respective places of posting, shown in Column no. 03 of the table :-

Sl. No.	Name of the officer with designation and present place of posting	New place of posting
01.	<b>02.</b>	<b>03.</b>
01	Sri Sachindra Birua, JM-cum-PM JJ Board, Dumka	Dumka
02	Sri Chandan, JM-cum Addl. Civil Judge (Junior Division), Daltonganj	Daltonganj
03	Sri Vishal Gaurav, JM, Latehar	Latehar
04	Sri Nirupam Kumar, JM, Jamshedpur	Jamshedpur
05	Sri Arbind Kachchap, JM, Seraikela	Jamshedpur
06.	Sri Peeyush Srivastava, JM-cum-Judge Incharge, Gumla	Gumla
07.	Sri Nishant Kumar, JM-cum Addl. Civil Judge (Junior Division), Garhwa	Garhwa
08.	Sri Naeem Ansari, JM, Gumla	Garhwa
09.	Sri Binay Kumar Lal, JM, Dhanbad	Dhanbad
10.	Sri Anup Tirkey, JM-cum Addl. Civil Judge (Junior Division), Koderma	Dhanbad
11.	Md. Umar, JM, Gumla	Dhanbad
12.	Sri Sachindra Nath Sinha, Civil Judge (Junior Division)-cum J.M, Seraikela	Seraikela
13.	Smt. Kusum Kumari, J.M cum-Addl. Civil Judge(Jr. Div), Koderma	Koderma
14.	Sri Surya Mani Tripathi, J.M. Jamtara	Jamtara
15.	Sri Laxmikant, J.M cum-Addl. Civil Judge (Jr. Div), Ranchi	Ranchi
16.	Sri Faheem Kirmani, J.M, Koderma	Ranchi
17.	Sri Rajesh Kumar No.2, J.M, Chatra	Ranchi
18.	Sri Mithilesh Kumar Singh, J.M cum-Addl. Civil Judge (Jr. Div) Bokarao	Bokaro
19.	Sri Prem Shankar, J.M, Tenughat	Bermo at Tenughat
20.	Sri Sanjay Kumar Dubey, J.M. Tenughat	Bermo at Tenughat
21.	Smt. Shweta kumari No. 2 J.M cum-Addl. Civil Judge(Jr. Div), Chatra	Chatra
22.	Sri Bishwanath Bhagat, J.M cum-Addl. Civil Judge(Jr. Div), Chatra	Chatra
23.	Sri Bipin Bihari Gautam, J.M-Cum Judge In-Charge, Chatra	Giridih
24.	Smt. Garima Mishra, J.M cum-Addl. Civil Judge(Jr. Div), Hazaribagh	Hazaribagh
25.	Sri Abimanyu Kumar, Civil Judge (Jr. Div), Hazaribagh	Hazaribagh

Further, the concerned Principal District and Sessions Judges including Principal Judicial Commissioner are hereby directed to use their own discretionary powers in distributing judicial works amongst aforesaid officers.

By Order of the Court,  
Sd/- A. K. Choudhary  
Registrar General

Memo No. \_\_\_\_\_/Apptt

Dated Ranchi the August, 2014

Copy forwarded to the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

Sd/- A. K. Choudhary  
Registrar General

**Memo No. \_\_\_\_\_/Apptt**

**Dated Ranchi the August, 2014.**

Copy forwarded to the Central Project Co-ordinator, e-courts Projects and I/c NIC Cell, High Court of Jharkhand, Ranchi with a request to post the same on the official website of the High Court of Jharkhand.

Sd/- A. K. Choudhary

Registrar General

**Memo No. 9357-9385/Apptt.**

**Dated Ranchi the 7<sup>th</sup> August, 2014**

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), Bihar, G.E. 5, Doranda, Ranchi / the Registrar (Vigilance) / the Registrar (Administration) / the Registrar (Establishment) / the P.P.S. to the Hon'ble the Chief Justice, High Court of Jharkhand, Ranchi / the concerned Principal District & Sessions Judges including Principal Judicial Commissioner, Ranchi for information and **(communication to the Officers**

  
07-08-14.  
Registrar General

# HIGH COURT OF JHARKHAND

## NOTIFICATION

THE 7<sup>th</sup> August, 2014

No. 157 A: The judicial officers named in Column no. 02 are appointed as Civil Judge (Junior Division), permanent Court in the Judgeship and station mentioned in Column no. 03 of the table given below.

As mentioned in Column no. 04, the officers concerned are also vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2002 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction.

As further mentioned in Column no. 04, the officers concerned are also vested with the powers of a Judge of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The powers vested in Column no. 04 should not, however, be exercised by the officers concerned unless the same is published in the Jharkhand Gazette or in the District Gazette.

Sl. No.	Name of the officer with designation and present place of posting	a) Designation at the Station b) Place where the officer is to be ordinarily stationed at c) Name of the Judgeship in which posted	Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra & Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1987.
01	02	03	04
1.	Sri Vishal Gaurav, JM, Latehar	a) Civil Judge (Junior Division) b) Latehar c) Latehar	a) Rs. 1,00,000/- within the local limits of Latehar Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Latehar Munsifi
2.	Sri Vinod Kumar Tiwari, JM-cum-Addl Civil Judge (Junior Division), Jamshedpur	a) Civil Judge (Junior Division) b) Jamshedpur c) East Singhbhum	a) Rs. 1,00,000/- within the local limits of Jamshedpur Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Jamshedpur Munsifi
3.	Sri Peeyush Srivastava, JM-cum-Judge In-charge, Gumla	(a) Civil Judge (Junior Division) b) Gumla c) Gumla	a) Rs. 1,00,000/- within the local limits of Gumla Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Gumla Munsifi
4.	Sri Nishant Kumar, JM-cum-Addl Civil Judge (Junior Division), Garhwa	a) Civil Judge (Junior Division) b) Garhwa c) Garhwa	a) Rs. 1,00,000/- within the local limits of Garhwa Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Garhwa Munsifi
5.	Sri Kumar Pawan, JM-cum Civil Judge (Junior Division), Dhanbad	a) Civil Judge (Junior Division) b) Dhanbad c) Dhanbad	a) Rs. 1,00,000/- within the local limits of Dhanbad Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Dhanbad Munsifi
6.	Sri Daya Ram, JM, Dhanbad	a) Civil Judge (Junior Division) b) Dhanbad c) Dhanbad	a) Rs. 1,00,000/- within the local limits of Dhanbad Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Dhanbad Munsifi
7.	Sri Sachindra Nath Sinha, Civil Judge (Junior Division)-cum-JM, Seraikela	a) Civil Judge (Junior Division) b) Saraikela c) Saraikela	a) Rs. 1,00,000/- within the local limits of Saraikela Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Saraikela Munsifi
8.	Smt. Kusum Kumari, JM-cum- Addl. Civil Judge (Junior Division), Koderma	a) Civil Judge (Junior Division) b) Koderma c) Koderma	a) Rs. 1,00,000/- within the local limits of Koderma Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Koderma Munsifi
9.	Sri Sunil Dutta Dwivedi, JM-cum- Addl. Civil Judge (Junior Division), Bokaro	a) Civil Judge (Junior Division) b) Bokaro c) Bokaro	a) Rs. 1,00,000/- within the local limits of Bokaro Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Bokaro Munsifi
10.	Sri Sanjay Kumar Dubey, JM, Tenughat	a) Civil Judge (Junior Division) b) Bermo at tenughat c) Bokaro	a) Rs. 1,00,000/- within the local limits of Bermo Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Bermo Munsifi

Sl. No.	Name of the officer with designation and present place of posting	a) Designation at the Station b) Place where the officer is to be ordinarily stationed at c) Name of the Judgeship in which posted	Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra & Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1987.
01	02	03	04
11.	Smt. Shweta Kumari No. 2, JM-cum-Addl Civil Judge (Junior Division), Chatra	a) Civil Judge (Junior Division) b) Chatra c) Chatra	a) Rs. 1,00,000/- within the local limits of Chatra Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Chatra Munsifi
12.	Sri Ravi Shankar Mishra, JM-cum-Addl. Civil Judge (Junior Division), Hazaribagh	a) Civil Judge (Junior Division) b) Hazaribagh c) Hazaribagh	a) Rs. 1,00,000/- within the local limits of Hazaribagh Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Hazaribagh Munsifi

By order of the Court,  
Sd/- A.K. Choudhary  
Registrar General

**Memo No. \_\_\_\_\_/Apptt**

**Dated Ranchi the August, 2014**

Copy forwarded to the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

Sd/- A.K. Choudhary  
Registrar General

**Memo No. \_\_\_\_\_/Apptt**

**Dated Ranchi the August, 2014.**

Copy forwarded to the Central Project Co-ordinator, e-courts Projects and l/c NIC Cell, High Court of Jharkhand, Ranchi with a request to post the same on the official website of the High Court of Jharkhand.

Sd/- A.K. Choudhary  
Registrar General

**Memo No. 9394-9402 /Apptt.**

**Dated Ranchi the 7<sup>th</sup> August, 2014**

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), Bihar, G.E. 5, Doranda, Ranchi / the Registrar (Vigilance) / the Registrar (Administration) / the Registrar (Establishment) / the P.P.S. to the Hon'ble the Chief Justice, High Court of Jharkhand, Ranchi / the concerned Deputy Commissioners/ concerned Principal District and Sessions Judges for information and (communication to the officer concerned with a direction to take over the charge of new assignment accordingly).

[The concerned Deputy Commissioners are requested to get the Notification published in the District Gazette within a fortnight from the receipt of the Notification.] .

(-) For P.D.Js and P.J.C. only.

[-] For D.Cs. Only.

  
07.08.14.  
Registrar General



# HIGH COURT OF JHARKHAND, RANCHI

## NOTIFICATION

THE 07<sup>TH</sup> AUGUST, 2014

No. 159 A : The Civil Judges (Senior Division) named in Column No. (2) of the table given below are appointed as Civil Judges (Senior Division)-I in the Judgeships to be stationed ordinarily at the places mentioned in column No. (3) of the table.

As indicated in Column No. (4), the Civil Judges (Senior Division)-I is also vested with the powers of a Judge of a Court of Small Causes with the necessary pecuniary and territorial jurisdiction for the trial of suits cognizable by such a Court.

The powers vested as per Column No. (4) should not, however, be exercised by the Officers concerned unless they are published in the Jharkhand Gazette or the District Gazette.

Sl. No.	Name of the Officers with Designation and present place of posting (with judgeship) [UOT/UOP, if any]	a) Designation at the new station b) Place where the officer is to be ordinarily stationed at c) Name of the judgeship in which appointed on transfer	Special powers with which the officer is vested at the new station.
(1)	(2)	(3)	(4)
1.	Sri Dinesh Rai, Civil Judge (Senior Division), Bokaro	a) Civil Judge (Sr. Division) b) Bokaro c) Bokaro	S.C.C. powers of Rs.1500/- within the local limits of Bokaro Munsifi
2.	Sri Manish, JM- cum-Judge Incharge, (Bermo at Tenughat) [Under orders of posting as Civil Judge (Senior Division), Bermo at Tenughat on promotion]]	a) Civil Judge (Sr. Division) b) Bermo at Tenughat c) Bokaro	S.C.C. powers of Rs.1500/- within the local limits of Bermo Munsifi
3.	Sri Rama Shanker Singh, Secretary, DLSA, Chaibasa	a) Civil Judge (Sr. Division) b) Chaibasa c) Chaibasa	S.C.C. powers of Rs.1500/- within the local limits of Chaibasa Munsifi
4.	Sri Santosh Kumar No.-2, Judicial Magistrate-cum-Civil Judge (Junior Division), Chatra [Under orders of posting as Civil Judge (Senior Division), Chatra on promotion]]	a) Civil Judge (Sr. Division) b) Chatra c) Chatra	S.C.C. powers of Rs.1500/- within the local limits of Chatra Munsifi
5.	Sri Kaushal Kishore Jha No.2, Secretary, DLSA, Daltonganj	a) Civil Judge (Sr. Division) b) Daltonganj c) Daltonganj	S.C.C. powers of Rs.1500/- within the local limits of Daltonganj Munsifi
6.	Sri Martand Pratap Mishra, Secretary, DLSA, Deoghar	a) Civil Judge (Sr. Division) b) Deoghar c) Deoghar	XXXXXXXXXXXXXXXXXXXX
7.	Sri Sanjay Kumar Singh No.1, Civil Judge (Senior Division), Dhanbad	a) Civil Judge (Sr. Division) b) Dhanbad c) Dhanbad	S.C.C. powers of Rs.1500/- within the local limits of Dhanbad Munsifi
8.	Sri Shambhu Lal Shaw, Civil Judge (Senior Division), Dumka	a) Civil Judge (Sr. Division) b) Dumka c) Dumka	XXXXXXXXXXXXXXXXXXXX
9.	Sri Ajit Kumar Singh, Secretary, DLSA, Garhwa	a) Civil Judge (Sr. Division) b) Garhwa c) Garhwa	S.C.C. powers of Rs.1500/- within the local limits of Garhwa Munsifi
10.	Sri Kamal Kumar Srivastava, Secretary, DLSA, Giridih	a) Civil Judge (Sr. Division) b) Giridih c) Giridih	S.C.C. powers of Rs.1500/- within the local limits of Giridih Munsifi
11.	Sri Anand Prakash, Judicial Magistrate-cum-Judge Incharge, Chaibasa [Under orders of transfer and posting to Godda as Civil Judge (Senior Division) on promotion]]	a) Civil Judge (Sr. Division) b) Godda c) Godda	XXXXXXXXXXXXXXXXXXXX

X  
07.08.14

12.	Sri Rama Kant Mishra, Secretary, DLSA, Gumla	a) Civil Judge (Sr. Division) b) Gumla c) Gumla	S.C.C. powers of Rs.1500/- within the local limits of Gumla Munsifi
13.	Sri Anil Kumar Mishra No.2, Civil Judge (Senior Division), Hazaribagh	a) Civil Judge (Sr. Division) b) Hazaribagh c) Hazaribagh	S.C.C. powers of Rs.1500/- within the local limits of Hazaribagh Munsifi
14.	Sri Raj Kamal Mishra, Civil Judge (Senior Division), Jamshedpur	a) Civil Judge (Sr. Division) b) Jamshedpur c) Jamshedpur	S.C.C. powers of Rs.1500/- within the local limits of Jamshedpur Munsifi
15.	Sri Manoj Chandra Jha Railway Judicial Magistrate, Sahebganj [Under orders of transfer and posting to Ghatshila as Civil Judge (Senior Division) on promotion]]	a) Civil Judge (Sr. Division) b) Ghatshila c) Jamshedpur	S.C.C. powers of Rs.1500/- within the local limits of Ghatshila Munsifi
16.	Sri Syed Saleem Fatmi, Secretary, DLSA, Jamtara	a) Civil Judge (Sr. Division) b) Jamtara c) Jamtara	XXXXXXXXXXXXXXXXXXXX
17.	Sri Rajeev Anand, Secretary, DLSA, Koderma	a) Civil Judge (Sr. Division) b) Koderma c) Koderma	S.C.C. powers of Rs.1500/- within the local limits of Koderma Munsifi
18.	Md. Taufiqul Hassan, Secretary, DLSA, Latehar	a) Civil Judge (Sr. Division) b) Latehar c) Latehar	S.C.C. powers of Rs.1500/- within the local limits of Latehar Munsifi
19.	Sri Ghulam Haider, S.D.J.M., Chaibasa [Under orders of transfer and posting to Lohardaga as Civil Judge (Senior Division) on promotion]]	a) Civil Judge (Sr. Division) b) Lohardaga c) Lohardaga	S.C.C. powers of Rs.1500/- within the local limits of Lohardaga Munsifi
20.	Sri Ramesh Chandra, Judicial Magistrate, Pakur [Under orders of posting as Civil Judge (Senior Division) Pakur on promotion]]	a) Civil Judge (Sr. Division) b) Pakur d) Pakur	XXXXXXXXXXXXXXXXXXXX
21.	Sri Ramesh Kumar, Civil Judge (Senior Division), Ranchi	a) Civil Judge (Sr. Division) b) Ranchi c) Ranchi	S.C.C. powers of Rs.1500/- within the local limits of Ranchi Munsifi
22.	Sri Subhash, Secretary, DLSA, Sahebganj	a) Civil Judge (Sr. Division) b) Sahebganj c) Sahebganj	XXXXXXXXXXXXXXXXXXXX
23.	Sri Anuj Kumar, Secretary, DLSA, Saraikela	a) Civil Judge (Sr. Division) b) Saraikela c) Saraikela	S.C.C. powers of Rs.1500/- within the local limits of Saraikela Munsifi
24.	Sri Satyapal, Secretary, DLSA, Simdega	a) Civil Judge (Sr. Division) b) Simdega c) Simdega	S.C.C. powers of Rs.1500/- within the local limits of Simdega Munsifi

By order of the Court,

**Sd/- A. K. Choudhary**

Registrar General

Memo. No. \_\_\_\_\_ / Apptt.

Dated Ranchi the 07<sup>th</sup> August, 2014

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.

**Sd/- A. K. Choudhary**  
Registrar General

*Handwritten signature and date:*  
07-08-14

Memo No. 9414-9438, Apptt.

Dated Ranchi, the 07<sup>th</sup> August, 2014

Copy forwarded to the Principal District & Sessions Judges including Principal Judicial Commissioner, Ranchi for information and communication to the Officers concerned.

The concerned Principal District & Sessions Judges / Principal Judicial Commissioner, Ranchi are requested to see that the notification is published in the District Gazette within the time prescribed as per Court's letter No.7988-8020 dated 11.06.1986.

By order of the Court

  
07-08-14  
Registrar General

**HIGH COURT OF JHARKHAND, RANCHI**

**NOTIFICATION**

**THE 07<sup>TH</sup> AUGUST, 2014**

No. 160 A: In exercise of the powers conferred under Sub Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the High Court has been pleased to confer upon the Officers, named in Column No. 2 of the table given below, the powers of a Judicial Magistrate of the 1<sup>st</sup> Class for the District noted against their names in Column No. 3 of the table.

Further, in exercise of the powers conferred under Sub Section (2) of Section 12 of the Criminal Procedure Code, the Officers named in Column No.2 are also appointed as Additional Chief Judicial Magistrate for the District mentioned against their names and to vest them with all the powers of a Chief Judicial Magistrate under the Criminal Procedure Code, 1973 (Act 2 of 1974), or under any other law for the time being in force as the High Court may direct, which they will exercise only in the District/Subdivision mentioned against their names in Column No.4.

Sl. No.	Name of the Officers with designation and present place of posting.	Name of the District	Name of the Subdivision
1	2	3	4
1	Sri Dinesh Rai, Civil Judge (Senior Division), Bokaro	Bokaro	Bokaro
2	Sri Manish, JM- cum-Judge Incharge, (Bermo at Tenughat) [Under orders of posting as Civil Judge (Senior Division), Bermo at Tenughat on promotion]]	Bokaro	Bermo at Tenughat
3	Sri Rama Shanker Singh, Secretary, DLSA, Chaibasa	Chaibasa	Chaibasa
4	Sri Santosh Kumar No.2, Judicial Magistrate-cum-Civil Judge (Junior Division), Chatra [Under orders of posting as Civil Judge (Senior Division), Chatra on promotion]]	Chatra	Chatra
5	Sri Kaushal Kishore Jha No.2, Secretary, DLSA, Daltonganj	Daltonganj	Daltonganj
6	Sri Martand Pratap Mishra, Secretary, DLSA, Deoghar	Deoghar	Deoghar
7	Sri Sanjay Kumar Singh No.1, Civil Judge (Senior Division), Dhanbad	Dhanbad	Dhanbad
8	Sri Shambhu Lal Shaw, Civil Judge (Senior Division), Dumka	Dumka	Dumka
9	Sri Ajit Kumar Singh, Secretary, DLSA, Garhwa	Garhwa	Garhwa
10	Sri Kamal Kumar Srivastava, Secretary, DLSA, Giridih	Giridih	Giridih
11	Sri Anand Prakash, Judicial Magistrate-cum-Judge Incharge, Chaibasa [Under orders of transfer and posting to Godda as Civil Judge (Senior Division) on promotion]]	Godda	Godda
12	Sri Rama Kant Mishra, Secretary, DLSA, Gumla	Gumla	Gumla
13	Sri Anil Kumar Mishra No.2, Civil Judge (Senior Division), Hazaribagh	Hazaribagh	Hazaribagh
14	Sri Raj Kamal Mishra, Civil Judge (Senior Division), Jamshedpur	Jamshedpur	Jamshedpur
15	Sri Manoj Chandra Jha, Railway Judicial Magistrate, Sahebganj [Under orders of transfer and posting to Ghatshila as Civil Judge (Senior Division) on promotion]]	Jamshedpur	Ghatshila

*[Handwritten signature]*  
07-08-14

16	Sri Syed Saleem Fatmi, Secretary, DLSA, Jamtara	Jamtara	Jamtara
17	Sri Rajeev Anand, Secretary, DLSA, Koderma	Koderma	Koderma
18	Md. Taufiqul Hassan, Secretary, DLSA, Latehar	Latehar	Latehar
19	Sri Ghulam Haider, S.D.J.M., Chaibasa [Under orders of transfer and posting to Lohardaga as Civil Judge (Senior Division) on promotion]]	Lohardaga	Lohardaga
20	Sri Ramesh Chandra, Judicial Magistrate, Pakur [Under orders of posting as Civil Judge (Senior Division) Pakur on promotion]]	Pakur	Pakur
21	Sri Ramesh Kumar, Civil Judge (Senior Division), Ranchi	Ranchi	Ranchi
22	Sri Subhash, Secretary, DLSA, Sahebganj	Sahebganj	Sahebganj
23	Sri Anuj Kumar, Secretary, DLSA, Saraikela	Saraikela	Saraikela

By order of the Court,

**Sd/- A. K. Choudhary**  
Registrar General

Memo No. \_\_\_\_\_ / Apptt.

**Dated Ranchi, the 07<sup>th</sup> August, 2014**

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.

**Sd/- A. K. Choudhary**  
Registrar General

Memo No. \_\_\_\_\_ / Apptt.,

**Dated Ranchi, the 07<sup>th</sup> August, 2014**

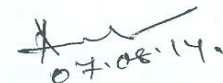
Copy forwarded to the Principal District & Sessions Judges including Principal Judicial Commissioner, Ranchi for information and communication to the Officers concerned.

**Sd/- A. K. Choudhary**  
Registrar General

Memo No. 9492-9501 / Apptt.

**Dated Ranchi, the 07<sup>th</sup> August, 2014**

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Government of Jharkhand, Ranchi / the Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi / the Registrar (Vigilance), the Registrar (Administration), the Registrar (Establishment), the Central Project Co-ordinator I/c, e-Courts Project, I/c NIC Cell, the Joint Registrar-cum-PPS to Hon'ble the Chief Justice ...High Court of Jharkhand, Ranchi / Dy. Commissioners and Superintendent of Police of the concerned Districts for information and necessary action.

  
07.08.14.  
Registrar General

**HIGH COURT OF JHARKHAND, RANCHI**

**NOTIFICATION**

**The 7<sup>th</sup> August, 2014**

No. 161 A: In exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the High Court are pleased to confer the powers of Judicial Magistrate 1<sup>st</sup> class upon the Judicial officers of the rank of Civil Judge (Senior Division) named in Column no. 02 at their respective places of posting shown in Column no. 03 of the table:

Sl. No.	Name of the officer with designation and present place of posting	New place of posting
01.	02.	03.
01	Sri Rajiv Ranjan, Civil Judge (Senior Division), Ranchi	Ranchi
02	Sri Dhananjay Kumar, Civil Judge (Senior Division), Dhanbad	Dhanbad
03	Sri Abdul Naseer, Civil Judge (Senior Division), Hazaribagh	Hazaribagh
04	Sri Surendra Nath Mishra, Civil Judge (Senior Division), Dumka	Dumka
05	Sri Deepak Baranwal, Civil Judge (Senior Division), Ranchi	Ranchi
06.	Sri Manish Ranjan, Civil Judge (Senior Division), Bokaro	Bokaro
07.	Sri Kanwal Jeet Chopra, Civil Judge (Senior Division), Ranchi	Ranchi

Further, the concerned Principal District and Sessions Judges including Principal Judicial Commissioner are hereby directed to use their own discretionary powers in distributing judicial works amongst aforesaid officers.

By Order of the Court,  
Sd/- A. K. Choudhary  
Registrar General

**Memo No. \_\_\_\_\_/Apptt Dated Ranchi the August, 2014**

Copy forwarded to the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

Sd/- A. K. Choudhary  
Registrar General

**Memo No. \_\_\_\_\_/Apptt Dated Ranchi the August, 2014.**

Copy forwarded to the Central Project Co-ordinator, e-courts Projects and I/c NIC Cell, High Court of Jharkhand, Ranchi with a request to post the same on the official website of the High Court of Jharkhand.

Sd/- A. K. Choudhary  
Registrar General

**Memo No. 9531-9542/Apptt. Dated Ranchi the 7<sup>th</sup> August, 2014**

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), Bihar, G.E. 5, Doranda, Ranchi / the Registrar (Vigilance) / the Registrar (Administration) / the Registrar (Establishment) / the P.P.S. to the Hon'ble the Chief Justice, High Court of Jharkhand, Ranchi / the concerned Principal District & Sessions Judges including Principal Judicial Commissioner, Ranchi for information and (communication to the Officers concerned)

(-) For P.D.J.s and P.J.C.

  
07.08.14.  
Registrar General

**HIGH COURT OF JHARKHAND**  
**NOTIFICATION**  
**THE 7<sup>th</sup> August, 2014.**

No. 162 A: The Judicial Officers named in Column No. 2 are transferred and/or posted as Additional Civil Judge (Junior Division) with immediate effect at the places mentioned against their names given in Column No. 3 of the table given below :-

Sl. No.	Name of the officer with designation and present place of posting	Name of Judgeship/place
01.	02.	03.
01	Sri Arjun Shaw, J.M.-cum- Addl. Civil Judge (Junior Division), Porahat	Porahat at Chaibasa
02	Sri Chandan, J.M.-cum- Addl. Civil Judge (Junior Division), Daltonganj	Daltonganj
03	Sri Arbind Kachchap, JM, Saraikela	Jamshedpur
04	Sri Naeem ansari, JM, Gumla	Garhwa
05	Sri Anup Tirkey, J.M.-cum- Addl. Civil Judge (Junior Division), Koderma	Dhanbad
06	Md. Umar, JM, Gumla	Dhanbad
07	Sri Faheem Kirmani, JM, Koderma	Ranchi
08	Sri Rajesh Kumar No. 2, JM, Chatra	Ranchi
09	Sri Mithilesh Kumar Singh, J.M.-cum- Addl. Civil Judge (Junior Division), Bokaro	Bokaro
10	Sri Bipin Bihari Gautam, JM-cum-Judge Incharge, Chatra	Girdih
11	Sri Abhimanyu Kumar, Civil Judge (Junior Division), Hazaribagh	Hazaribagh

The concerned Principal District and Sessions Judges are hereby directed to ensure the transfer of Civil Cases to these courts as per requirement, in terms of the provisions of section 13(2) of the Bengal, Agra and Assam Civil Court's Act, 1887.

By order of the Court,  
Sd/- A. K. Choudhary  
Registrar General

**Memo No. \_\_\_\_\_/Apptt Dated Ranchi the August, 2014**

Copy forwarded to the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

Sd/- A.K. Choudhary  
Registrar General

Copy forwarded to the Central Project Co-ordinator, e-courts Projects and I/c NIC Cell, High Court of Jharkhand, Ranchi with a request to post the same on the official website of the High Court of Jharkhand.

Sd/- A.K. Choudhary  
Registrar General

**Memo No. 9546-9564/Apptt. Dated Ranchi the 7<sup>th</sup> August, 2014**

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the Registrar (Vigilance) / the Registrar (Administration) / the Registrar (Establishment) / the P.P.S. to Hon'ble the Chief Justice, High Court of Jharkhand, Ranchi / the concerned Principal District & Sessions Judges including Principal Judicial Commissioner, Ranchi for information (communication to the Officers concerned) and the concerned Deputy Commissioners for information and needful

(-) For P.D.J.s and P.J.C.

  
6.7.08.14.  
Registrar General

**HIGH COURT OF JHARKHAND, RANCHI**

**NOTIFICATION**

**THE 7<sup>TH</sup> AUGUST, 2014**

No. 163 A: In exercise of the powers conferred under Sub Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Court has been pleased to confer the additional powers of a Judicial Magistrate of the 1<sup>st</sup> Class upon the Officers named in Column No. 2. of the table given below for the territorial jurisdiction mentioned in Column No. 3. to try and, if necessary, to commit for trial of cases with respect to the offence under the Acts as mentioned in Law Department's, Government of Bihar, Memo. No.1806/J & 1604/J dated 13.4.1992 and 21.4.1999 respectively.

The Court have further pleased to confer upon them the additional powers to take cognizance of such cases which they have been authorised to try.

The Officers are also appointed to act as Presiding Officers of the Special Courts established with their Headquarters as mentioned against their names in Column No. 4. of the table, having jurisdiction as mentioned in Column No. 3. for trial of cases relating to Economic Offences under the Acts mentioned in the Law Department's aforesaid Memo.

Sl. No.	Name of the Officers with designation and present place of posting (With Judgeship)	Territorial Jurisdiction	Headquarters of the Court
1.	2.	3.	4.
(1)	Sri Pawan Kumar, Under Orders of posting as Civil Judge (Senior Division), Jamshedpur on promotion	East Singhbhum, West Singhbhum and Saraikela	Jamshedpur
(2)	Sri Biresh Kumar, Under Orders of transfer & posting as Civil Judge (Senior Division), Dhanbad	Dhanbad, Bokaro, Giridih, Hazaribagh, Koderma, Chatra, Dumka, Deoghar, Godda, Pakur, Jamtara and Sahebganj.	Dhanbad
(3)	Sri Shesh Nath Singh, Civil Judge (Senior Division), Ranchi	Ranchi, Lohardaga, Gumla, Simdega, Palamau, Latehar and Garhwa	Ranchi

By order of the Court  
Sd/- A. K. Choudhary  
Registrar General

Memo No. \_\_\_\_\_ / Apptt.  
XX-4-2/2001

Dated Ranchi, the .....August, 2014

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette

Sd/- A. K. Choudhary  
Registrar General

*[Handwritten signature]*  
07-08-14




Memo No. 9576-9506 /Apptt.  
XX-4-2/2001

dated Ranchi, the <sup>7<sup>th</sup></sup>.....August, 2014

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Secretary, Law (Judicial) Department, Govt. of Jharkhand, Ranchi/ the Accountant General (A&E), Jharkhand, Ranchi/ the Registrar (Vigilance), the Registrar (Administration), the Registrar (Establishment), the Central Project Co-ordinator, e-Courts Project and I/c NIC Cell ..... High Court of Jharkhand, Ranchi / the Principal Judicial Commissioner, Ranchi & All the Principal District & Sessions Judges for information (and communication to the Officer concerned).

(-) For P.J. C. & P.D.Js. only

  
07.08.14  
Registrar General